

HILL STATION ALLOWANCE TO RAILWAY EMPLOYEES AT IGATPURI (MAHARASHTRA)

779. SHRI N. H. KUMBHARE : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have received a representation from National Railway Majdur Sangh, Igatpuri, Maharashtra for the grant of hill station allowance to the railway employees working at Igatpuri on the Central Railway Division, Bombay ; and

(b) whether Government have considered this representation, if so, the decision taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) There is no such union by the name National Railway Majdur Sangh, Igatpuri. However, a representation on the subject has been received from a union functioning on the Railway.

(b) The Matter is under consideration.

SIGNALLERS IN N. E. RAILWAY

780. SHRI M. ASAD MADNI : Will the Minister of RAILWAYS be pleased to state :

(a) what was the strength of Signallers on 1st April, 1956, in Lucknow and Muzaffar-pur regions of N. E. Railway ;

(b) how many Traffic Signallers and Telegraph Signallers have been appointed, year-wise, between 1950 to 1970 in North Eastern Railway;

(c) whether it is a fact that 45 per cent upgradings as per new deal, on the total sanctioned posts of Signallers were awarded in North Eastern Frontier Railway; and

(d) if so, the reasons for denying the same to the Signallers of N. E. Railway ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

DEMANDS OF THE DESU ENGINEERS ASSOCIATION

781. SHRI T. N. SINGH : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that in 1970 DESU Engineers resorted to work-to-rule and on his intervention the Government of India appointed a three man Committee in January, 1971, to look into the grievances including revision of pay scales of DESU Engineers and to submit its report within six months ;

(b) whether it is a fact that the said Committee submitted its report in January, 1972 ; if so, what are its main recommendations ;

(c) by when Government propose to implement the recommendations of the Committee, and what are the reasons for the delay, if any, in its implementation ; and

(d) the financial implications in case the recommendations of the said Committee are accepted in toto ; and

(e) whether it has come to Government's notice that some of the office-bearers of the DESU Engineers Association are being victimised and harassed ?

THE DEPUTY MINISTER OF IRRIGATION AND POWER (SHRI BAIJ NATH KUREEL) : (a) Yes.

(b) to (d) The Committee submitted a Report in January, 1972 ; this, however, does not cover all the terms of reference. A further report is expected in a few months time. The recommendations already received are under examination. Final view, including financial implications in respect of all the terms of reference are received and considered by them.

(e) No.

PROSECUTION OF JUDICIAL OFFICERS IN DELHI

782. SHRI RAM SAHAI : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of prosecutions under section 219 I.P.C. made during 1970 and 1971 against the judicial officers in Delhi and the details thereof; and

(b) whether Government's sanction was sought by private persons to prosecute any judicial officer under section 219 I.P.C. ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) None Sir.